

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 06/SM/2021 (Suo-Motu)**

**Coram:**

**Shri I.S. Jha, Member**

**Shri Arun Goyal, Member**

**Shri P.K. Singh, Member**

**Date of Order: 12.09.2023**

**In the matter of:**

A mechanism to determine Compensation on account of installation of Emission Control System by the generating companies in compliance with the Revised Emission Standards issued by Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India, vide Environment (Protection) Amendment Rules, 2015 on 07.12.2015 in respect of the Thermal Generating stations whose tariff is determined through competitive bidding under Section 63 of the Electricity Act, 2003.

**CORRIGENDUM**

1. In order to rectify an inadvertent error noticed in the order dated 13.8.2021 in Petition No.06/SM/2021, the correction is being made in the said order.
2. The formula for specific limestone consumption (g/kWh) **For Wet Limestone based Flue Gas Desulphurisation (FGD) system** mentioned under 2(1)(a) of Annexure-I stands modified as under:

$$" = [85 \times K \times \text{SHR (kCal/kWh)} \times S (\%)] / [\text{GCV (kCal/kg)} \times \text{LP} (\%)] "$$

3. Except for the above, all the other terms contained in the order dated 13.8.2021 in Petition No. 06/SM/2021 shall remain unchanged.

**sd/-**  
**(P.K. Singh)**  
**Member**

**sd/-**  
**(Arun Goyal)**  
**Member**

**sd/-**  
**(I.S. Jha)**  
**Member**